### HARYANA VIDHAN SABHA

Bill No. 35- HLA OF 2025

## THE HARYANA HOUSING BOARD (AMENDMENT) BILL, 2025

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### **BILL**

further to amend the Haryana Housing Board Act, 1971.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Housing Board (Amendment) Act, 2025.

Short title and commencement.

Amendment of section 80 of

Haryana Act 20 of 1971.

- (2) It shall come into force on such date, as the State Government may, by notification in the Official Gazette, appoint.
- 2. For sub-section (2) of section 80 of the Haryana Housing Board Act, 1971, the following sub-section shall be substituted, namely:—

"(2) With effect from the date specified in the notification under sub-section (1) where the Board has been dissolved, all properties, funds, assets, liabilities, obligations and employees shall vest in the State Government and the State Government may, by order, direct that such properties, funds, assets, liabilities, obligations and employees shall stand transferred to the Haryana Shehri Vikas Pradhikaran or to any other local authority or agency, as may be specified by the State Government. The transferee entity shall be deemed to be the successor-in-interest of Board to the extent so specified and all legal proceedings, contracts and liabilities subsisting on the date of dissolution shall be enforceable by or against the transferee accordingly.

Explanation. — For the purposes of this sub-section, —

- (i) "local authority" means any authority constituted under a State law for the purpose of administration.
- (ii) "agency" means any government department, board, corporation, body corporate, society, or other entity or organization (whether statutory or not) that the State Government may notify from time to time for the purpose of undertaking or managing housing, urban development, or related functions.".

commencement.

### STATEMENT OF OBJECTS AND REASONS

The Housing Board Haryana, established under the Haryana Housing Board Act, 1971, has been engaged in the construction of housing and related urban infrastructure in the State. Over time, its operational functions have increasingly overlapped with those of the Haryana Shehri Vikas Pradhikaran (H.S.V.P.), which also operates under a statutory framework to develop housing and planned urban infrastructure.

To eliminate duplication of administrative efforts, improve urban planning integration and enhance service delivery, the Hon'ble Chief Minister announced the dissolution of the Housing Board Haryana and its merger into H.S.V.P. However, while Section 80 of the 1971 Act allows for the Board's dissolution through legislative resolution and government notification, there is no explicit provision authorizing the State Government to transfer the assets, liabilities, employees, and obligations of the dissolved Board to H.S.V.P. or any other successor body.

To remedy this legal gap and to ensure seamless transition and succession of all functions, liabilities, employees, legal obligations and contracts of the Board, it is proposed to substitute Section 80 (2) of the Haryana Housing Board Act, 1971.

#### This amendment will:

- Legally empower the State Government to merge the assets and functions of the dissolved Board with H.S.V.P. or any other local authority or agency;
- Clarify legal succession and enforceability of ongoing litigation and contracts;
- Provide the necessary statutory cover to complete the proposed institutional restructuring.

The Bill seeks to achieve the above objectives.

NAYAB SINGH, Chief Minister, Haryana

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana Legislative Assembly the introduction and consideration of the Bill.

Chandigarh: The 17th December, 2025.

RAJIV PRASHAD, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 17th December, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

# FINANCIAL MEMORANDUM

The proposed Haryana Housing Board (Amendment) Bill, 2025 does not involve any recurring or non-recurring expenditure from the Consolidated Fund of State.

## Extracts from the Housing Board Haryana Act, 1971

# Dissolution of Board

**80.** (1) The State Government may by notification declare that with effect from such date as may be specified in the notification, the Board shall be dissolved:

Provided that no such declaration shall be made by the State Government unless a resolution to that effect has been moved in and passed by the Haryana State Legislature.

- (2) With effect from the date specified in the notification under sub-section (1),
  - (a) all properties, funds and dues which are vested in and realizable by the Board shall vest in and be realizable by the State Government;
  - (b) all liabilities enforceable against the Board shall be enforceable against the State Government to the extent of the properties, fund and dues vested in an realized by the State Government.
- (3) Nothing in this section shall affect the liability of the State Government in respect of loans or debentures guaranteed under sub-section (5) of section 60.